

प्रतिरक्षा मंत्री (श्री वी० के० कृष्ण मेनन) : (क) सरकार के सामने वह समाचार आया है ।

(ख) पाकिस्तान द्वारा अपने एक भारी सैनिक शिविर में, जो पहले से ही सबरूम के सामने रामगढ़ में है, भारी सैनिक जमाव की रिपोर्ट है ।

†[THE MINISTER OF DEFENCE (SHRI V. K. KRISHNA MENON): (a) Government have seen the news-item.

(b) There have been reports of heavy reinforcement by Pakistan of their already large military camp at Ramgarh opposite Sabroom.]

†विदेशों में प्रावधिक शिक्षा प्राप्त विद्यार्थियों को रोजगार

१०८०. श्री कृष्ण चन्द्र : क्या वैज्ञानिक अनुसंधान और सांस्कृतिक कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उन भारतीय विद्यार्थियों को, जो विदेशों से प्रावधिक शिक्षा प्राप्त करके आते हैं, रोजगार दिलाने के लिए कोई विशेष व्यवस्था की गई है; और

(ख) १९६१ के वर्ष में ऐसे कितने विद्यार्थी लौटकर आये और उनमें से कितनों को सरकारी व्यवस्था द्वारा रोजगार दिलाया गया ?

†[EMPLOYMENT TO FOREIGN TRAINED TECHNICAL STUDENTS

1080. SHRI KRISHNA CHANDRA: Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to state:

(a) whether any special arrangement has been made to provide employment to those Indian students, who return from foreign countries

after receiving technical education; and

(b) how many such students returned during the year 1961 and how many of them were provided employment through Government agency?]

वैज्ञानिक अनुसंधान और सांस्कृतिक कार्य मंत्री (श्री हुमायून् कबिर) : (क) जी हाँ ।

(ख) नेशनल रजिस्टर में पंजीकृत ६४७ लोगों ने १९६१ में भारत लौटने की सूचना दी । उनमें से ३१४ को वैज्ञानिकों के पूल में नियुक्त करने के लिये चुना गया ।

†[THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR): (a) Yes, Sir.

(b) 647 persons registered in the National Register reported return to India during 1961. Of these, 314 were selected for appointment in the Scientists' Pool.]

§MORE COURSES IN BUSINESS METHODS

1092. SHRI KRISHNA CHANDRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether his attention has been drawn to the news published in "Indian Express", Delhi of August 20, 1962 on page 3 under the heading "More courses to be conducted in Business Methods";

(b) if so, what are the particulars of the scheme;

(c) whether the Institute has been expanded, if so, the details thereof; and

(d) what are the rules for admission?

†[] English translation.

‡Transferred from the list of questions for the 5th September, 1962 where it appeared as Starred Question No. 931.

§Transferred from the 5th September, 1962.

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
B. N. DATAR): (a) Yes.

(b) to (d) The earlier scheme provided for training of 64 Harijans on whole-time basis and 48 Harijans on part-time basis. The new scheme has opened this training to non-Harijans also although preference will continue to be given to Harijans. The revised scheme provides for 128 additional seats for full-time courses in Secretarial and Commercial practice and 80 seats for three part-time courses in Accountancy, Store keeping and Salesmanship. The course in Salesmanship will be exclusively for girls. The duration of training will be 12 months. Arrangements will be made to impart practical training also in collaboration with the leading business firms.

The distribution of additional seats course-wise being provided in the revised scheme is as follows:

(i) Secretarial and Commercial Practices— whole-time—Harijans ..	64
(ii) Secretarial and Commercial Practices— whole-time—others ..	64
(iii) Store-keeping—part-time—Harijans ..	16
(iv) Accountancy—part-time—Harijans ..	16
(v) Store-keeping—part-time—others ..	16
(vi) Accountancy—part-time—others ..	16
(vii) Sales girls—part-time ..	16

†Transferred from the 5th September, 1962.

The minimum educational qualification for admission to various courses required is that a candidate should have passed Higher Secondary Examination in second division, relaxation being permissible in case of candidates belonging to Scheduled Castes and Scheduled Tribes. Preference will, however, be given to candidates with higher qualifications. Age limit for admission will be between 18 and 20 years, relaxation upto 5 years being permissible in respect of candidates belonging to Scheduled Castes and Scheduled Tribes.

†MANUFACTURE OF PRINTING MACHINERY

1141. SHRI DAHYABHAI V. PATEL:
Will the Minister of STEEL AND HEAVY INDUSTRIES be pleased to state:

(a) the names of firms licensed to manufacture printing machinery;

(b) which of them are working with foreign collaboration;

(c) what was the target and actual production by each of them during 1961; and

(d) what is the present estimated demand for printing machinery in India?

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUBRAMANIAM): (a) to (c) "Printing Machinery Industry" does not attract the provisions of the Industries (Development and Regulation) Act, 1951. Government have, however, approved five schemes for the manufacture of various items of printing machinery. Three of these will be implemented with foreign collaboration. Particulars of the approved schemes are as follows: